

05.10.2020

**Joined meeting through Video conferencing at 11:05 am.**

Present : Sh. Vikram Dubey, Ld. APP for the State has joined meeting through Cisco Webex.

Sh. Sunil Tiwari, Ld. Counsel on behalf of applicant has joined meeting through Cisco Webex.

Ld. Counsel has filed an application for calling status report from Jail Superintendent.

Report has been received from Jail Supdt. Copy of same supplied to Ld. Counsel electronically.

At this stage, Ld. Counsel of applicant submits that he wants to withdraw the present application.

In view of the same, present application stands allowed to be withdrawn.

Application stands disposed off accordingly. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

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**(MANOJ KUMAR)**

MM-06/THC/Central/05.10.2020

05.10.2020

**Joined meeting through Video conferencing at 10:15 am.**

Present : Sh. Vikram Dubey, Ld. APP for the State has joined meeting through Cisco Webex.

Sh. Ravi Kumar Sharma, Ld. Counsel on behalf of applicant/accused Jitender has joined meeting through Cisco Webex.

This is an application of the applicant/accused for release of articles seized during jamatalashi as mentioned in the application.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically.

Heard.

Application is accordingly, allowed. MHC(M)/IO concerned is directed to release the seized articles of jamatalashi **as per jamatalashi memo** to the applicant/accused as per rules which were not part of case property or **which are not proceeds of crime** or required for investigation after consultation with IO.

Application stands disposed off accordingly. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

MANOJ KUMAR Digitally signed by MANOJ KUMAR Date: 2020.10.05 12:13:49 +05'30' (MANOJ KUMAR) MM-06/THC/Central/05.10.2020

05.10.2020

**Joined meeting through Video conferencing at 10:10 am.**

Present : Sh. Vikram Dubey, Ld. APP for the State has joined meeting through Cisco Webex.

Sh. Deepak Malik, Ld. Counsel on behalf of applicant/accused Sidhant @ Aman has joined meeting through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 19.09.2020. Ld. Counsel argued that nothing has been recovered from the possession of applicant/accused. He further argued that applicant/accused himself surrendered in the PS. Therefore, applicant/accused should be granted bail in this matter.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the reply shows that nothing has been recovered from the possession of applicant/accused and investigation is almost complete.

Heard. Perused.

Prima-facie, there is no material against applicant/accused except disclosure statement of co-accused. Nothing has been recovered from the possession of present applicant/accused. So, no purpose would be served by keeping the applicant/accused behind bars. Therefore, he is admitted to bail subject to furnishing of bail bond and surety bond in the sum of Rs.15,000/- each and subject to the following conditions : -

1. that accused person(s) shall attend the Court as per conditions of bond to be executed,
2. that accused person(s) shall not commit similar offence and ;
3. that accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Application stands disposed off accordingly. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

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(MANOJ KUMAR)  
MM-06/THC/Central/05.10.2020

05.10.2020

**Joined meeting through Video conferencing at 10:05 am.**

Present : Sh. Vikram Dubey, Ld. APP for the State has joined meeting through Cisco Webex.

Sh. Fakhruddin, Ld. Counsel on behalf of applicant/accused Nadeem @ Furqan has joined meeting through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 19.09.2020. Ld. Counsel argued that applicant/accused has been formally arrested in the present case. He further argued that investigation qua applicant/accused is almost complete. Therefore, he should be granted bail in this matter.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the reply shows that one scooty got recovered and present applicant/accused was sitting as pillion rider. The investigation is complete and charge-sheet would be filed soon.

Heard. Perused.

Considering that recovery has already been effected and investigation is almost complete, so no purpose would be served by keeping the applicant/accused behind bars. Therefore, he is admitted to bail subject to furnishing of bail bond and surety bond in the sum of Rs.15,000/- each and subject to the following conditions : -

1. that accused person(s) shall attend the Court as per conditions of bond to be executed,
2. that accused person(s) shall not commit similar offence and ;
3. that accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Application stands disposed off accordingly. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

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Date: 2020.10.05 12:00:53 +05'30'  
MIM-06/THC/Central/05.10.2020

05.10.2020

**Joined meeting through Video conferencing at 10:00 am.**

Present : Sh. Vikram Dubey, Ld. APP for the State has joined meeting through Cisco Webex.

Sh. Vinay Modi, Ld. Counsel on behalf of applicant/accused Mukhtar Alam has joined meeting through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 25.09.2020. Ld. Counsel argued that co-accused has already been granted bail and applicant/accused is not named in the FIR. He further argued that photographs of the applicant/accused were shown to the witness. Therefore, applicant/accused should be granted bail in this matter.

Reply has been filed by IO electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the reply shows that applicant/accused has been identified in the TIP by the complainant/public witness.

Heard. Perused.

The applicant/accused has been identified in the TIP. Identification of applicant/accused in the facts and circumstances of the case is quite relevant. Prima-facie, there is material against applicant/accused regarding his involvement in the present case. Thus, considering the gravity of the offence and seriousness of the allegations, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

MANOJ KUMAR Digitally signed by MANOJ KUMAR Date: 2020.10.05 12:00:23 +05'30' (MANOJ KUMAR) MM-06/THC/Central/05.10.2020